

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)**

SEVENTEENTH LOK SABHA

91

NINETY-FIRST REPORT

[Action Taken by the Ministry of Education (Department of School Education & Literacy) on the Recommendations/ Observations made by the Committee in their Thirty Fourth Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan, Uttarakhand now subsumed in State Implementing Society of Samagra Shiksha, Uttarakhand]

(Presented to Lok Sabha on 05 August,2022)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
August, 2022/ Sravana 1944 (Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2021-2022)

Shri Ritesh Pandey

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Chairperson

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Sankar Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Ninety-first Report on the action taken by the Government on the recommendations/observations made by the Committee in the Thirty-fourth Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan, Uttarakhand now subsumed in the State Implementing Society of Samagra Shiksha, Uttarakhand.

2. The Thirty-fourth Report (Seventeenth Lok Sabha) was presented to Lok Sabha on 11.02.2021. The Ministry of Education (Department of School Education & Literacy) furnished their replies on 14th March, 2022 indicating the action-taken on the observations/recommendations contained in the Thirty-fourth Report. The Committee considered and adopted this Report at their sitting held on 01 August, 2022.

3. The Committee places on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

4. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi;

03 August, 2022
12 Sravana,1944(saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the
Table

COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022), LOK SABHA

Action Taken by the Ministry of Education (Department of School Education & Literacy) on the Recommendations/ Observations made by the Committee in their Thirty Fourth Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan, Uttarakhand now subsumed in the State Implementing Society of Samagra Shiksha, Uttarakhand.

This Report of the Committee deals with the action-taken by the Ministry of Education [Department of School Education & Literacy) (MoE (DSE&L)] on the Recommendations/Observations made by the Committee on Papers Laid on the Table (2020-2021) in their Thirty Fourth Report (17th Lok Sabha) which dealt with the matter of the delay in laying the Annual Reports and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan, Uttarakhand now subsumed in State Implementing Society of Samagra Shiksha, Uttarakhand for the years 2015-2016 to 2019-2020, and which was presented to the Lok Sabha on 11.02.2021.

2. The action-taken replies to all the Observations/Recommendations of the said Report have been received from the MoE (DSE&L) on 14th March, 2022. Accordingly, the reply showing the action-taken by the MoE (DSE&L) on the Recommendations/Observations contained in the Thirty Sixth Report (17th Lok Sabha) is given in **Appendix-I**.

3. **The Committee note from the action taken replies furnished by the MoE (DSE&L) that the Rashtriya Madhyamik Shiksha Abhiyan (RMSA) along-with Sarva Shiksha Abhiyan (SSA) and Teacher Education (TE) have been subsumed in an integrated centrally sponsored scheme for School Education – Samagra Shiksha since the year 2018-2019. Therefore, the requisite documents of the State Implementing Society of Samagra Shiksha, Uttarakhand, which includes the Annual Reports, Audited Accounts and Review Statement of the three entities i.e. SSA, RMSA and TE, for 2018-2019, 2019-2020 have been laid on the Table of the House on 13.02.2021 with delays of 13½ and 1 ½ months respectively. The requisite documents of the State**

Implementing Society of Samagra Shiksha, Uttarakhand for the year 2020-2021 have not been laid as yet.

4. The Committee further note that the Annual Report and Audited Accounts of the RMSA for 2015-2016, received by the MoE (DSE&L) on 24.09.2018, were laid on 22.07.2019 and it took nearly 10 months in laying them on the Table of the House. The Committee are not convinced with the replies furnished by the MoE (DS&L) in this regard wherein it has been stated by them that due to procedural delays those documents could not be laid in time. The Committee, therefore, desire to know the specific reasons for delays in this regard and also remedial measures taken by them so that such kind of lapses do not recur in future.

5. The MOE (DSE&L) has also informed that the Financial Management and Procurement Manual, which is a guide for budgeting and financial reporting procedure, accounting and auditing requirement and procurement procedure, which ensure that the funds are disbursed, utilized and accounted for in an efficient and effective manner, is mandatory to be followed by the States and UTs. The Committee hope that with the remedial measures taken by the Ministry and also assurance given in the ATR, the Annual Reports and Audited Accounts of the Samagra Shiksha, Uttarakhand for 2020-2021 will be laid in the upcoming Monsoon Session of the Parliament and for the succeeding years will be laid on the Table of the House within the stipulated time. The Committee would like to be informed of the action taken by the MOE (DSE&L) in this regard.

New Delhi;

01 August, 2022
10 Sravana,1944(saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the
Table

Reply Showing Action Taken by the Ministry of Education (Department of School Education & Literacy) on the Recommendations/ Observations contained in the Thity Fourth Report (Seventeenth Lok Sabha)

Rashtriya Madhyamik Shiksha Abhiyan (RMSA), Uttarakhand

Recommendation Serial No. 15

The Committee note that the Ministry of Education and Rashtriya Madhyamik Shiksha Abhiyan (RMSA), Uttarakhand have not adhered to the time frame stipulated in the recommendations of the Committee on Papers laid on the Table contained in Paras 1.16 and 3.5 of its First Report (5th Lok Sabha), Paras 4.16 and 4.18 of Second Reports of 5th Lok Sabha and Paras 1.12. and 2.6 to 3.8 of Second Report of 6th Lok Sabha presented to the House on 08.03.1976, 12.05.1976 and 22.12.1977 respectively regarding laying of Annual Reports and Audited Accounts on the Table of the House within nine months from the closure of the accounting year have not been complied with. These documents of RMSA, Uttarakhand for the years 2015-2016, 2016-2017 and 2017-2018 were laid with delays ranging from more than 7 to 31 months. The Committee also note that the documents for the year 2018-2019 which were required to be laid on the Table of the House within the 9 months from the date of closure of the respective financial year are not laid as yet.

Reply of the Government

The State implementation Societies are registered under the Societies Registration Act 1860 (21 of 1860) with the respective State Governments and are responsible for the maintenance of proper accounts and other relevant records, as well as preparing annual accounts comprising the receipts and payments accounts and Statement of liabilities in such a form as may be prescribed by the Registrar of Societies in keeping with the Rules in force under the said Act.

In order to guide and assist the implementing agencies in programme management, the Ministry of Education, Department of School Education & Literacy has brought together the procedures, rules and regulation at one place in the Financial Management and Procurement Manual (FMP Manual).

The FMP Manual is intended to be used by the States/UTs as a guide for budgeting and financial reporting procedures, accounting and auditing requirements, and procurement procedures to be followed throughout the country. The provisions laid down in the manual are mandatory and are to be followed by the States and UTs to ensure that funds are disbursed, utilized and accounted for in an efficient and effective manner.

Accordingly, the States and UTs were vide D.O. letters dated 18.03.2021 (Annexure-I) and 14.08.2019 (Annexure-II) reminded to ensure finalisation of accounts and audits as per timeline prescribed in FMP Manual of Samagra Shiksha.

Further, it may be noted that the Centrally Sponsored Scheme of Rashtriya Madhyamik Shiksha Abhiyan (RMSA) was under implementation since 2009 to 2017-18 for universalizing secondary education in the country. The RMSA along-with Sarva Shiksha Abhiyan (SSA) and Teacher Education (TE) have been subsumed in an Integrated Centrally Sponsored Scheme for School Education - Samagra Shiksha from 2018-19. Therefore, from the year 2018-19, States/UTs have to lay Annual Report of Samagra Shiksha containing all components i.e. SSA (Elementary Education), RMSA (Secondary Education) and TE(Teachers Education). The Annual Report for the year 2018-19 for State Implementing Society of Samagra Shiksha, Uttarakhand which has been laid in the Parliament (Lok Sabha) on 13.02.2021 along with the statement showing reason of delay. Page No.80 to page No. 115 of the Annual Report covers the Secondary Education (RMSA) component of Samagra Shiksha.

[The Ministry of Education (Department of School Education & Literacy) O.M. No. 16-1/2021-IS-5) dated 14th March, 2022]

Recommendation Serial No. 16

While examining the reasons for delays in laying of the documents of the RMSA, the Committee note that undue delay had occurred due to delay in conduct of audit in view of tough geographical conditions and for the year 2017-18 undue delay had occurred due to heavy rainfall and blockage of roads in hilly area the audit process could not be completed timely. The Committee observed that the RMSA, Uttarakhand took 20 months & 28 days and 8 months & 27 days for the years 2015-16 and 2016-17 respectively to submit the documents to the Ministry. The Committee also observed that the Ministry took 9 months & 28 days, 4 months & 17 days and 7 months & 18 days for the years 2015-16, 2016-17 and 2017-18 respectively to lay the documents after receipt of the same from the RMSA, Uttarakhand. The Committee expressed its concern over these delays.

Reply of the Government

The Centrally Sponsored Scheme of Rashtriya Madhyamik Shiksha Abhiyan (RMSA) was under implementation since 2009 to 2017-18 for universalizing secondary education in the country. States/UTs are instructed during meeting for submission of Annual Report in timely manner In addition, events like meetings on review of Financial Management etc., are used to impress upon the States/UTs to abide by time limits for finalization of Annual Reports.

Further it is submitted that Annual Report of 2015-16, 2016-17 and 2018-19 were received on 24.09.2018, 24.09.2018 and 12.10.2018 respectively. Department put its sincere efforts to lay the Annual reports in the next session of the parliament i.e. Budget Session (2019). Accordingly, Annual report in respect of 2016-17 were laid vide this Departments letter dated 08.02.2019.

However due to procedural delay Annual report for the year 2015-16 and 2017-18 were laid in Monsoon Session (2019).

[The Ministry of Education (Department of School Education & Literacy) O.M. No. 16-1/2021-IS-5) dated 14th March, 2022]

Recommendation Serial No. 17

The Ministry of Education had apparently not been able to put in place an effective monitoring to ensure laying of documents of RMSA on the Table of both the Houses of Parliament within the stipulated time. The Ministry must make all out efforts to ensure that henceforth documents of the RMSA from 2019-2020 onwards are laid within the stipulated time. The Committee shall be informed of the compliance of these directions and also measures taken by the Ministry to avoid delays in future.

Reply of the Government

The Centrally Sponsored Scheme of Rashtriya Madhyamik Shiksha Abhiyan (RMSA) was under implementation since 2009 to 2017-18 for universalizing secondary education in the country. The RMSA along-with Sarva Shiksha Abhiyan (SSA) and Teacher Education (TE) have been subsumed in an Integrated Centrally Sponsored Scheme for School Education - **Samagra Shiksha** from 2018-19. Therefore, from the year 2018-19, States/UTs have to lay Annual Report of Samagra Shiksha containing all components i.e. SSA, RMSA and TE.

The Annual Report for the year 2018-19 for State Implementing Society of Samagra Shiksha, Uttarakhand which has been laid in the Parliament (Lok Sabha) on 13.02.2021 along with the statement showing reasons of delay. Page No.80 to Page No. 115 of the Annual Report covers the Secondary Education (RMSA) component of Samagra Shiksha.

The Annual Report for the year 2019-20 for State Implementing Society of Samagra Shiksha, Uttarakhand which has been laid in the Parliament (Lok Sabha) on 13.02.2021. Page No.80 to Page No. 118 of the Annual Report covers the Secondary Education (RMSA) component of Samagra Shiksha.

Further it is also mentioned that Annual report for the year 2020-21 for State Implementing Society of Samagra Shiksha has been received in Department on 28.02.2022 and it will be laid in the upcoming parliament session.

[The Ministry of Education (Department of School Education & Literacy) O.M. No. 16-1/2021-IS-5) dated 14th March, 2022]

Recommendation Serial No. 18

The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the RMSA, Uttarakhand could not be laid on the Table of the House within the stipulated time; a statement

explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House within 30 days or as soon as the House meets, whichever is later.

Reply of the Government

The Centrally Sponsored Scheme of Rashtriya Madhyamik Shiksha Abhiyan (RMSA) was under implementation since 2009 to 2017-18 for universalizing secondary education in the country. The RMSA along-with Sarva Shiksha Abhiyan (SSA) and Teacher Education (TE) have been subsumed in an Integrated Centrally Sponsored Scheme for School Education - **Samagra Shiksha** from 2018-19. It is an overarching programme for the school education sector extending from pre-school to class XII and aims to ensure inclusive and equitable quality education at all levels of school education.

The State Project Director is responsible for causing the annual accounts of the Society to be prepared immediately after the close of the financial year and after approval by the Executive Committee of the Society, have the accounts audited annually by a Chartered Accountant firm appointed with the approval of Executive Committee by April every year for the purpose in accordance with the provisions of the Societies Registration Act applicable to the State. The CA firm for conducting the audit of Scheme shall be selected from the C&AG/State AG's empanelled list. However, if there is no empanelled CA firm for a particular State/UT then the selection of auditing firms shall be with reference to the invitation of Expressions of Interest from Chartered Accountant firms. In case of delay in appointment of auditor and delay of submission of audit report, the second instalment of funds is not released to the state.

In this regard, the States and UTs were requested vide letter dated 14.08.2019 and 18.03.2021 to appoint a Statutory Auditor in the month of March itself for timely submission of the Audit Report as per timeline prescribed in the FM&P Manual of Samagra Shiksha.

The Annual Report for the year 2018-19 for State Implementing Society of Samagra Shiksha, Uttarakhand which has been laid in the Parliament (Lok Sabha) on 13.02.2021 along with the statement showing reasons of delay. Page No.80 to Page No. 115 of the Annual Report covers the Secondary Education (RMSA) component of Samagra Shiksha.

The Annual Report for the year 2019-20 for State Implementing Society of Samagra Shiksha, Uttarakhand which has been laid in the Parliament (Lok Sabha) on 13.02.2021. Page No.80 to Page No. 118 of the Annual Report covers the Secondary Education (RMSA) component of Samagra Shiksha.

Further it is also mentioned that Annual report for the year 2020-21 for State Implementing Society of Samagra Shiksha has been received in Department on 28.02.2022 and it will be laid in the upcoming parliament session.

(Ministry of Education (Department of School Education & Literacy) O.M. No. 4-2/2021-IS-10/IS.8) dated 2nd March, 2022)

Committee On Papers Laid On The Table (2021-2022)

Minutes of the sitting of the Committee

The Committee sat on Monday, 1st August, 2022 from 15:00 hrs. to 15:30 hrs. in Committee Room "C", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

Members

2. Dr. A. Chellakumar
3. Shri Pallab Lochan Das
4. Smt. Aparupa Poddar
5. Shri S. Ramalingam
6. Shri Saptagiri Sankar Ulaka
7. Shri Ashok Kumar Yadav

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

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2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3. Thereafter, the Committee took up for consideration, four draft Reports and nine draft Action-taken Reports on the following subjects:-

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vi. Action Taken by the Ministry of Education (Department of School Education & Literacy) on the Recommendations/ Observations made by the Committee in their Thirty Fourth Report (Seventeenth Lok Sabha) regarding the delay in

laying of the Annual Reports and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan, Uttarakhand now subsumed in State Implementing Society of Samagra Shiksha, Uttarakhand;

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4. After deliberations, the Reports and Action-taken Reports as mentioned above have been adopted by the Committee and the Chairperson has been authorized by the committee, as per the factual verification of (narration portion) the Reports and Action-taken Reports, to finalize and present these Reports and Action-taken Reports to Lok Sabha.

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The Committee then adjourned.
